

नहीं उठा पाता । अगर ऐसी चीजें चलेंगी तो इससे बाहर बहुत गलतफहमी फैलेगी . . .

अध्यक्ष महोदय : बहुत अच्छा ।

11.17 hrs.

PAPERS LAID ON THE TABLE

KEROSENE SUPPLY IN DELHI

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I beg to lay on the Table a statement regarding supply of Kerosene in Delhi. [Placed in Library. See No. LT-4966/65].

REPORT OF CENTRAL WAGE BOARD FOR COFFEE PLANTATION

The Minister of Labour and Employment (Shri D. Sanjivayya): I beg to lay on the Table a copy of Report of the Central Wage Board for coffee plantation industry. [Placed in Library. See No. LT-4967/65].

DELHI MILK SCHEME

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): On behalf of Shri C. Subramaniam, I beg to lay on the Table a Note on the present working of the Delhi Milk Scheme. [Placed in Library. See No. LT-4968/65].

ANNUAL REPORT AND ACCOUNTS OF NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION

The Minister of Community Development and Cooperation (Shri S. K. Dey): I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the National Co-operative Development Corporation New Delhi, for the year 1964-65, under sub-section (3) of section 14 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See No. LT-4969/65].
- (ii) Annual Accounts of the National Co-operative Development Corporation, New Delhi,

for the year 1963-64, together with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-4970/65].

ALL INDIA SERVICES RULES AND NOTIFICATION UNDER KERALA SERVICE COMMISSION (CONSULTATION) REGULATIONS 1957

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): On behalf of Shri Jai Sukh Lal Hathi I beg to lay on the Table—

- (1) a copy each of the following Rules under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The All India Services (Provident Fund) Second (Amendment) Rules, 1965, published in Notification No. G. S. R. 1175 dated the 21st August, 1965.
 - (ii) The All India Services (Death - cum - Retirement Benefits) Fifth Amendment Rules, 1965, published in Notification No. G. S. R. 1176 dated the 21st August, 1965.
 - (iii) The All India Services (Death - cum - Retirement Benefits) Sixth Amendment Rules, 1965, published in Notification No. G. S. R. 1308 dated the 11th September, 1965.

[Placed in Library. See No. LT-4971/65].

- (2) a copy of Notification No. G.O.(P) No. 565 published in Kerala Gazette dated the 17th August, 1965, making certain amendments to the Kerala Public Service Commission (Consultation) Regulations, 1957, under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the proclamation dated the 24th March, 1965, issued by